

THE IMMIGRATION (CARRIERS' LIABILITY) RULES, 2007.

ARRANGEMENT OF SECTIONS

SECTIONS

1. Short title and Commencement.
2. Definitions.
3. Fees and Appeal.

THE IMMIGRATION (CARRIER' LIABILITY) RULES, 2007.

Dated: 8th February, 2007

S.O.72 (E).— In exercise of powers conferred by Section 8 of the Immigration (Carriers' Liability) Act, 2000 (52 of 2000), the Central Government hereby makes the following Rules, namely:—

1. Short title and commencement-

- (i) These rules may be called the 'Immigration (Carriers' Liability) Rules, 2007.
- (ii) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions-

(1) In these Rules, unless the context otherwise requires,-

- (a) "Act" means the Immigration (Carriers' Liability) Act, 2000 (52 of 2000);
- (b) Words and expressions used herein and not defined but defined in the Act have the meanings respectively assigned to them in the Act.

(3) Fees for appeal-

- (1) The carrier on his agent or representative shall pay a fee of rupees one thousand in the form of a Bank Draft drawn in favour of the competent authority for filing an appeal against the order.
- (2) The said competent authority shall keep an account of all the amount received as fees which shall be credited to the Budgetary Head of the Ministry of External Affairs under the Head "0070"—Other Administrative Service—60- Other Service—117-visa fee.

Deposit of Penalty amount¹:- The penalty imposed under Section 3 of the Act shall be deposited through a Bank Draft drawn in favour of the Foreigners Regional Registration Officer or the Foreigners Registration Officer as the case may be and the Foreigners Regional Registration Officer or the Foreigners Registration Officer shall keep an account thereof which shall be credit to the Budgetary Head of the Ministry of External Affairs under the Head '0070- Other Administrative Service-60 Other Services-117-visa fee.'

Address for filing appeals²:- The appeal as prescribed in sub-section (1) of Section 4 of the Act shall lie to the Joint Secretary to the government of India in the Ministry of Home Affairs, Jaisalmer House, 26 Man Singh Road, New Delhi-110011.

¹ Inserted *vide* GSR 427 (E) dated 14.10.2010

² Inserted *vide* GSR 427 (E) dated 14.10.2010

बीजा सेवाओं के संबंध में संग्रह" शीर्ष के अधीन गृह मंत्रालय के बजट शीर्ष में जमा किया जाएगा।

(3) अधिनियम की धारा 3 के अधीन अधिरोपित जुर्माना उक्त धारा में निर्दिष्ट इलेक्ट्रॉनिक तरीके या उक्त धारा में निदेशित आदेश में निर्देशित ऐसे किसी अन्य तरीके से जमा किया जाएगा और इसे '0070-अन्य प्रशासनिक सेवाएं, 60- अन्य सेवाएं, 117- बीजा शुल्क, 01- गृह मंत्रालय द्वारा प्रदान की गई बीजा सेवाओं के संबंध में संग्रह' शीर्ष के अधीन गृह मंत्रालय के बजट शीर्ष में जमा किया जाएगा।

[फा. सं. 25022/45/2021-एफ.1]

सुमंत सिंह, संयुक्त सचिव

नोट : मूल नियमों को भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (i) में अधिसूचना संख्या का.आ. 72(अ.), दिनांक 8 फरवरी, 2007 द्वारा तारीख 9 फरवरी, 2007 प्रकाशित किए गए थे और तत्पश्चात अधिसूचना संख्या सा.का.नि. 427(अ.), तारीख 14 मई 2010 द्वारा संशोधित किए गए थे।

MINISTRY OF HOME AFFAIRS

NOTIFICATION

New Delhi, the 11th August, 2021

G.S.R. 554(E).—In exercise of the powers conferred by section 8 of the Immigration (Carriers' Liability) Act, 2000 (52 of 2000), the Central Government hereby makes the following rules further to amend the Immigration (Carriers' Liability) Rules, 2007, namely:-

1. (1) These rules may be called the Immigration (Carriers' Liability) (Amendment) Rules, 2021.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Immigration (Carriers' Liability) Rules, 2007, for rule 3, the following rule shall be substituted, namely:-

“3. **Filing of appeal.** - (1) The appeal referred to in sub-section (1) of section 4 of the Act shall be preferred by the carrier or his agent or representative, in electronic mode or such other mode as may be laid down by the Central Government in this regard, before the Joint Secretary to the Government of India in the Ministry of Home Affairs, Major Dhyan Chand National Stadium, India Gate, New Delhi – 110002, alongwith a fee of rupees one thousand payable through electronic mode or such other mode as may be laid down by the Central Government in this regard.

(2) The amount received as fees under sub-rule (I) shall be credited to the Budgetary Head of the Ministry of Home Affairs under the Head “0070-Other Administrative Services, 60 Other Services, 117 – Visa Fee, 01- Collection on visa services rendered by Ministry of Home Affairs.

(3) The penalty imposed under section 3 of the Act shall be deposited through electronic mode or in such other mode as may be directed in the order referred to in the said section and same shall be credited to the Budgetary Head of the Ministry of Home Affairs under the Head ‘0070-Other Administrative Services, 60- Other Services, 117- Visa Fee, 01- Collection on visa services rendered by Ministry of Home Affairs”.

[F. No. 25022/45/2021-F.1]

SUMANT SINGH, Jt. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* notification number S.O. 72(E), dated the 8th February, 2007 published in the Official Gazette on 9th February, 2007 and subsequently amended *vide* notification number G.S.R. 427(E), dated the 14th May 2010.